

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 9/RP/2024 along with IA No. 19 of 2024

Subject : Petition for review and modification of the order dated 31.12.2023 in Petition No. 237/MP/2021 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulations 52 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with order dated 10.1.2024 of the Hon'ble Delhi High Court in Writ Petition (C) No. 194/2024 and C.M. Application No. 889/2024.

Petitioner : Khargone Transmission Limited (KTL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others.

Date of Hearing : 17.2.2026

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Nalin Kohli, Sr. Advocate, KTL
Ms. Suparna Srivastava, Advocate, KTL
Shri Deep Rao Palepu, Advocate, KTL
Shri Arjun Agarwal, Advocate, KTL
Ms. Surbhi Gupta, Advocate, KTL
Ms. Sunidhi Singh, Advocate, KTL
Shri Karthikeyan Murugan, Advocate
Shri Ravi Sharma, Advocate, MPPMCL
Shri Aryan Chanda, Advocate, MPPMCL
Ms. Ayushi, Advocate, MPPMCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Shri Venkatesh, Advocate, NTPC
Shri Ashutosh K. Shrivastava, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Shri Jatin Katiyar, Advocate, NTPC
Shri Niesh Purohit, Advocate, NTPC
Shri Anand K. Ganesan, Advocate, GUVNL
Shri Harsha V. Rao, Advocate, GUVNL
Shri Robin Singh, Advocate, GUVNL



Record of Proceedings

The matter was heard through a virtual hearing.

2. The matter could not be taken up for hearing due to a paucity of time.
3. The interim protection granted by the Hon'ble High Court of Delhi in its Judgement dated 10.01.2024 in W.P. (C) No. 194 of 2024 shall continue till further order.
4. This Review Petition will be listed for hearing along with Review Petition No. 25/RP/2025 on 28.4.2026.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

